

**(2018) 09 CHH CK 0405**

**Chhattisgarh High Court**

**Case No:** Writ Petition (C) No. 2679 Of 2018

Manish Kumar And Ors

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

**Date of Decision:** Sept. 26, 2018

**Hon'ble Judges:** Prashant Kumar Mishra, J

**Bench:** Single Bench

**Advocate:** Awadh Tripathi, Shashank Thakur

**Final Decision:** Disposed Of

**Judgement**

Prashant Kumar Mishra, J

1. Heard.

2. Learned counsel for the petitioners would submit that the petitioners' land has been acquired for Bagdi Dam Irrigation Project and the award has

already been passed in the year 2003, however, the compensation assessed in favour of the petitioners has not yet been disbursed despite repeated

applications, one such application being Annexure P/3 dated 13.4.2018.

3. Considering the entire facts' situation of the case, the writ petition is disposed of with direction to respondent No.4 SDO(R)-cum-Land Acquisition

officer, Pendra Road, Bilaspur to consider and decide the petitioners' application for disbursal in accordance with law.

4. The petitioners shall move a fresh representation along with certified copy of this order before the said officer within a period of 4 weeks from

today and thereafter, respondent No.4 shall decide the same within next 3 months.

5. The writ petition is accordingly disposed of.